

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO. 893
TO BE ANSWERED ON 28.04.2016**

Land Damaged Due to Mining of Coal

893. SHRI B.V. NAIK:

Will the Minister of COAL be pleased to state:

- (a) the details of area of land damaged due to mining of coal in each State till date since independence and the area of land likely to be damaged in each State per year during the coming years, State and company-wise;
- (b) the authority responsible to reclaim the damaged land and area of land reclaimed till date along with the area of land made cultivable, State-wise; and
- (c) the plans to make this damaged land cultivable by reclaiming it, State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,
POWER AND NEW RENEWABLE ENERGY (SHRI PIYUSH GOYAL)**

(a): The land affected due to mining in the command area of Coal India Limited (CIL) state-wise is furnished in the Table-I below.

Table – I			
SL No	SUBSIDIARY	STATE	LAND AFFECTED (Ha)
1	ECL	WEST BENGAL	2067.44
2		JHARKHAND	1394.28
3	BCCL	JHARKHAND	6294.00
4	CCL	JHARKHAND	20000.00
5	NCL	UTTAR PRADESH	1977.00
6		MADHYA PRADESH	4573.00
7	WCL	MAHARASTRA	8505.76
8		MADHYA PRADESH	802.58
9	SECL	CHATTISHGARH	5690.07
10		MADHYA PRADESH	1700.07
11	MCL	ODISHA	4771.00
12	NEC	ASSAM	655.00

The area of land likely to be mined in each state during subsequent years is furnished in the Table-II below.

Table-II			
SL No	SUBSIDIARY	STATE	LAND LIKEY TO BE MINED IN SUBSEQUENT YEAR
1	ECL	WEST BENGAL	Approx 257-306 Ha/year
2		JHARKHAND	Approx 88-167 Ha/year
3	BCCL	JHARKHAND	Approx 70-80 Ha/year
4	CCL	JHARKHAND	Approx 110-150 Ha/year
5	NCL	UTTAR PRADESH	Approx 50 Ha / Year

6		MADHYA PRADESH	Approx 200 Ha /Year
7	WCL	MAHARASTRA	Approx 300 Ha / Year
8		MADHYA PRADESH	Approx 30 Ha /Year
9	SECL	CHATTISHGARH	Approx 570 Ha / Year
10		MADHYA PRADESH	Approx 300 Ha /Year
11	MCL	ODISHA	Approx 214-357 Ha/year
12	NEC	ASSAM	Approx 30-35 Ha/year

However, any increase of the degraded land area is continuously off setted through biological reclamation & its final ecological restoration where ever possible.

(b) & (c): The authority responsible to reclaim the mined out area is the coal company concerned. Every project being operated by opencast/underground mining methods has an approved mine closure plan wherein the partial & final reclamation of the mined out area is outlined. The project proponant is responsible for implementing mine closure plan. The area reclaimed till date is furnished in the Table-III below

Table - III			
SL No	SUBSIDIARY	STATE	LAND RECLAIMED (Ha)
1	ECL	WEST BENGAL	1442.17
2		JHARKHAND	612.27
3	BCCL	JHARKHAND	3760.47
4	CCL	JHARKHAND	3650.00
5	NCL	UTTAR PRADESH	1242.00
6		MADHYA PRADESH	1791.00
7	WCL	MAHARASTRA	3947.11
8		MADHYA PRADESH	565.36
9	SECL	CHATTISHGARH	2547.49
10		MADHYA PRADESH	1115.38
11	MCL	ODISHA	1372.63
12	NEC	ASSAM	86.00

All reclaimed land cannot be made cultivable and is generally used for afforestation purpose.

